

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2209/2004

New Delhi this the 17th day of September, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Mr. Amitabh Bhatt,
S/o Lt. Sh. B.D. Bhatt,
R/o F1/1 Vasant vihar,
New Delhi.
(through Sh. Gaurav Chandhok, Advocate)

Applicant

Versus

1. UP Electronics Corp.
10 Ashok Marg,
Lucknow.
2. UPTRON India Ltd. & Ors.,
10 Ashok Marg, Lucknow.

Respondents

Order (oral)
Hon'ble Shri V.K. Majotra, VC(A)

Heard.

2. Applicant is an employee of Uptron India Limited which has not been notified under the Administrative Tribunals Act, 1985. As such, we do not have any jurisdiction in the matter, OA is dismissed for want of jurisdiction.

S. Raju
(Shanker Raju)
Member(J)

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(A)

/vv/